

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : Ivn.P(CA)/10(CHE)/2021
PETITION NUMBER : TCP/46/2016
NAME OF THE PETITIONER : R Mylsaamy
NAME OF THE RESPONDENT(S) : P Mohanraj & 2 Others
UNDER SECTION : Sec 424(3) of CA, 2013

ORDER

Ld. Counsel Ms. Poorthi Balakrishnan for the Petitioner. Ld. Counsel Mr. Badhirinarayanan for the Respondent.

The Applicant sought short adjournment as the main Counsel is not available.

In this case the Counsel for the Respondent stated that they have complied with all the relief sought by the Petitioner and the same is mentioned in their reply filed vide diary no.4631 dated 07.11.2023. This copy has been served on the Petitioner. It appears that the Applicant has not provide proper rejoinder to the reply of the Respondent 1 and 2 and the Applicant is directed to give rejoinder as to what survives in this Petition consequent to the reply given by the Respondents stated above.

The rejoinder be given within 2 weeks. If there is no rejoinder or appearance during the next hearing the case will be dismissed.

List the matters for final hearing on **26.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk